

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:4847

ANSWERED ON:26.04.2010

PROMOTION OF EXPORTS

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**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details regarding Export Promotion and Marketing Development Welfare Scheme and Export Promotion Capital Goods Scheme being implemented by the Government alongwith the norms required to be fulfilled by the exporters under the said scheme;
- (b) whether the Development Commissioners of the Special Economic Zones and Central Excise Officer jointly monitor the working of export companies availing the benefits of export promotion schemes;
- (c) if so, the details of such mechanism;
- (d) the details of cases of irregularities alongwith the names of companies identified as misutilising the scheme detected during the last three years and the current year; and
- (e) the details of corrective measures being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): Schemes notified Under Foreign Trade Policy (FTP), 2009-2014, are given in Annexure I. Details of these schemes are available in the public domain in the website dgft.nic.in.
- (b) & (c): Working of Special Economic Zone (SEZ) Units is monitored by the Development Commissioners of each SEZ and the working of 100% Export Oriented Units (EOUs) is monitored by the Development Commissioners and the Central Excise Authorities.
- (d): Cases of irregularities detected by CAG and Regional Authorities of DGFT, in relation to export promotion schemes, during the last three years and the current year are given in Annexure II.
- (e) : Penal action under Foreign Trade (Development & Regulation) Act, 1992 is taken by way of suspension / cancellation of Importer-Exporter Code Number, and imposition of fiscal penalty for any misuse of the provisions of FTP, including the export promotion schemes stated therein. These schemes are reviewed from time to time and amendments carried out, wherever required. Electronic Data Interchange (EDI) connectivity between the offices of DGFT and Customs is being progressively enhanced so as to cover all the export promotion schemes, which would further reduce any irregularities / wrong interpretation of policy provisions.